GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA STARRED QUESTION NO. 163 ANSWERED ON FRIDAY, THE 29TH DECEMBER, 2017/ PAUSHA 8, 1939 (SAKA)

DEMATERIALISATION OF SHARES OF UNLISTED COMPANIES

QUESTION

*163. SHRI BIDYUT BARAN MAHATO: SHRI NARANBHAI KACHHADIYA:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the Government proposes to make it mandatory for unlisted companies to dematerialise their shares;

(b) if so, the details and the aims and objectives thereof along with the number of registered unlisted Public Limited Companies and Private Limited Companies, State/UT-wise;

(c) whether his Ministry has discussed the issue with the Securities and Exchange Board of India (SEBI) and depositories;

(d) if so, the details thereof and their response in the matter; and

(e) the time by which the process of dematerialisation of shares of unlisted companies is likely to be completed?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS कारपोरेट कार्य मंत्री

(SHRI ARUN JAITLEY) (श्री अरुण जेटली)

(a) to (e):- A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO. 163 FOR ANSWER IN LOK SABHA ON 29.12.2017

(a) to (e):- The Companies Act, 2013 [Section 29] provides for the Government to mandate that, as in the case of listed public companies, other classes of public companies should also issue securities only in dematerialized form. Accordingly, the Ministry has carried out a consultation with SEBI, depositories and other stakeholders to mandate, in a phased manner, for public unlisted companies to issue securities in dematerialized form with a view to bringing in greater transparency in shareholding and share transactions, better acceptance of such shares as collateral and mitigation of disputes and risks associated with securities issued in paper form. SEBI had in their response stated that its depository regulatory framework enables such prescription. No final decision on prescription of classes of public companies has yet been taken. The State/UT-wise details of active registered unlisted Public Limited Companies and unlisted Private Limited **Companies are attached as Annexure.**

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO THE STARRED QUESTION NO. 163 FOR ANSWER IN LOK SABHA ON 29.12.2017

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Sta	State/UT-wise number of Active unlisted Public Limited Companies and Active unlisted Private Limited Companies (as on 20.12.2017)				
SI. No.	State/UT	Number of Unlisted Public Limited Companies	Number of Unlisted Private Limited Companies		
1	Andaman & Nicobar	6	294		
2	Andhra Pradesh	1072	19423		
3	Arunachal Pradesh	19	208		
4	Assam	464	5677		
5	Bihar	1009	18612		
6	Chandigarh	669	7150		
7	Chattisgarh	479	6393		
8	Daman and Diu	30	187		
9	Delhi	11607	197333		
10	Dadra & Nagar Haveli	42	317		
11	Goa	177	3887		
12	Gujarat	4464	55919		
13	Himachal Pradesh	239	3133		
14	Haryana	977	28249		
15	Jharkhand	455	8742		
16	Jammu & Kashmir	151	2396		
17	Karnataka	1803	62693		
18	Kerala	1656	28221		
19	Lakshadweep	1	9		
20	Maharashtra	13030	210367		
21	Meghalaya	102	463		
22	Manipur	23	370		
23	Madhya Pradesh	1346	20187		
24	Mizoram	5	54		
25	Nagaland	19	210		
26	Orissa	881	13773		
27	Punjab	1639	14750		
28	Pondicherry	60	1163		
29	Rajasthan	1522	34488		
30	Sikkim	0	2		
31	Telangana	4167	62574		
32	Tamil Nadu	4447	69587		
33	Tripura	30	260		
34	Uttar Pradesh	3884	63340		
35	Uttarakhand	277	4250		

36	West Bengal	9311	124148
Total		66063	1068829
